

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE CREDITORS OF MAGNUM INDIA HOTEL
MANAGEMENT PRIVATE LIMITED**

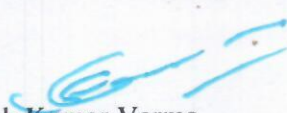
RELEVANT PARTICULARS		
1	Name of corporate debtor	Magnum India Hotel Management Private Limited
2	Date of incorporation of corporate debtor	15/09/2011
3	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL2011PTC225119
5	Address of the registered office and principal office (if any) of corporate debtor	4th floor, Kaveri Tower, 211, D-6, Vasant Kunj New Delhi 110070
6	Insolvency commencement date in respect of corporate debtor	31.03.2023
Details of Liquidator		
7	Name	Mr. Ashok Kumar Verma
	Address	13-B, 2nd Floor, Above Central Bank of India, Netaji Subash Marg, Daryaganj, New Delhi-110002
	Email Address	ashokvermafcs@yahoo.com
	Telephone Number	9811127616
	Registration Number	IBBI/IPA-002/IP-N00591/2018-19/11847
8	Last date for submission of claims	29.04.2023

Notice is hereby given that the M/s Magnum India Hotel Management Private Limited has commenced voluntary liquidation on 31.03.2023

The stakeholders of M/s Magnum India Hotel Management Private Limited are hereby called upon to submit a proof of their claims, on or before 29.04.2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Ashok Kumar Verma

Registration No.:- IBBI/IPA-002/IP-N00591/2018 - 19/11847

Date: 03.04.2023

Place: Delhi

FORM A

PUBLIC ANNOUNCEMENT

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Address	13-B, 2nd Floor, Above Central Bank if India, Netaji Subash Marg, Daryaganj, New Delhi-110002
Email Address	ashokvermasks@yahoo.com
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Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Ashok Kumar Verma

Date: 03.04.2023

Place: Delhi

Office of the Managing Director

Uttarakhand Co-Operative Dairy Federation Ltd.

Mansarovar, Haridwar - 263139 (Nainital) Uttarakhand

Website : www.ucdfm.com / www.ucdfm.org

Tender Notice no- 01(1-5)/UCDF/2023-24, Date- 03.04.2023

Following tenders are invited by the undersigned, from experienced, reputed and financially sound Authorized Manufacturers/Dealers for the following works so as to reach this office on or before 12.04.2023 up to 5.00 PM. The tenders will be opened on 13.04.2023 at 11.00 AM.

S.N.	Name of work	Details
1.	(Re-Tender) Supply of Ice cream deep freeze, pallet, crates & Ice box - Offline tender	Offline tender- Tender fee, EMD, and other related details can be seen on website- www.ucdfmchall.org
2.	Supply of soft serve Ice Cream Machine, Thick Shake Machine & Coffee Machine - Offline tender	
3.	Engagement of architect	
4.	(Re-Tender) Supply of 100 Dahi cup, 200/1000 gm Paneer Pouch, Ghee pet jar etc.- Online tender	Online tender- Tender fee, EMD, and other related details can be seen on E-tender portal- www.ukenders.gov.in
5.	(Re-Tender) RFP for Selection of Management Partner for BIO-CNG Plant - Online tender	

Administrator

Managing Director

HDFC BANK

We understand your world

Rajendra Space Plot No.6 Sector-16B, Awas Vikas, Sikandra Yojna, Agra-282007

Legal Cell

POSSESSION NOTICE APPENDIX IV (RULE 8(1))

Whereas, the undersigned being the authorized officer of the HDFC BANK LTD. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 23/Nov/2022 calling upon the borrower(s) 1. M/s. P K Traders Thought Its Proprietor Mr. Pramod Kumar Jain S/o Sh. Sunehri Lal Jain (Borrower), 2. Mr. Pramod Kumar Jain S/o Shri. Sunehri Lal Jain (Co Borrower & Mortgagee) 3. Mrs. Rainoo Jain C/o Sh. Pramod Kumar Jain (Guarantor) to pay the amount mentioned in the notice Rs. 33,53,946.16/- (Rupees Thirty Three Lakh Fifty Three Thousand Nine Hundred Forty Six Rupees And Sixteen Paisa) within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this **01st day of April 2023**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC BANK LTD. for an amount of Rs. 33,53,946.16/- (Rupees Thirty Three Lakh Fifty Three Thousand Nine Hundred Forty Six Rupees And Sixteen Paisa) and interest thereon together with expenses and charges etc, less amount paid if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgage Property : Property - Property (house Bearing Municipal No 258) Situated At Moh. Nai Basti, Firozabad, Uttar Pradesh 283203. Bounded As Under: East : House Of Shree Shanti Lal Gupta, West : Gali Rasta, North : House Of Shri Chandra Prakash Jain, South : Door Thereafter Rasta Gali

DATE : 01/04/2023, PLACE : FIROZABAD Authorised Officer, HDFC Bank Ltd.

PUBLIC NOTICE

Notice is hereby given that due to reorganising of our branch network and to provide continued service to our customers, it is proposed to merge our existing branch at the following place with effect from 11.07.2023

Existing Branch	Proposed to Merge with
New Delhi Fleet Accounts Branch 629 & 630, Sixth floor, Somdutt chambers II, 9, Bhikaji Cama Place, New Delhi - 110 066	Gurugram Branch Third floor, S.C.O. no. 62, Old Judicial complex, Civil Lines, Sector 15 Part 1, Near More Chowk, Gurugram - 122 001

Consequently, depositors will be serviced by the Gurugram branch

The notice is issued pursuant to Paragraph 31(1) of the Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 2016.

SUNDARAM FINANCE

Enduring values. New age thinking.

Registered & Head Office: 21, Patullos Road, Chennai - 600 002.

☎ 044 - 2852 1181 ✉ customercare@sundaramfinance.in

Indiabulls

Indiabulls Asset Reconstruction Company Limited

(CIN: U67110MH2006PLC305312) Reg. Office: One International Centre, Tower- ASSET RECONSTRUCTION 1, 4th Floor, Senapati Bapat Marg, Elphinstone Road, Mumbai— 400013. Tel: (022) 62589220 Fax (022) 62589295 Corp. Office: Indiabulls House, 422B, Udyog Vihar: Phase-V, Gurugram-122010. Tel: (0124) 6861212 Fax: (0124) 6861111

PUBLIC NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s. 13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the borrowers/ Co-borrowers/ Guarantors as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Assignor **IndusInd Bank Limited**, their loan accounts have been classified as "Nonperforming Asset" as detailed below in the books of the Assignor Bank (**IndusInd Bank Limited**) as per RBI guidelines hereto. Thereafter, **IndusInd Bank Ltd.** assigned the loan account to **Indiabulls Asset Reconstruction Company Limited** (Acting in capacity as a trustee of Indiabulls ARC-XIV Trust) vide Assignment Agreement dated March 30, 2020, the Authorised officer of **Indiabulls ARC** has issued demand notice on **10 March, 2023** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the said notice could not be delivered to all the parties and therefore the service is being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Account Name and address of borrowers	Date of NPA	Date of notice/ Outstanding as on	Description of secured asset:
1. Mr Mukesh Fagna (Borrower/ Mortgagee) S/o Gyarsi Lal Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 2. Mr Bhag Chand Fagna (Co-Borrower/ Mortgagee) S/o Gyarsi Lal Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 3. Mrs Geetanjali (Co-Borrower/ Mortgagee) W/o Bhag Chand Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 4. Mrs Sunita Gurjar (Co-Borrower/ Mortgagee) W/o Mukesh Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 5. Mr Pursotam Narain Gujar (Co-Borrower) S/o Gyarsi Lal Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 6. Mr Hem Pal Fagna (Co-Borrower) S/o Gyarsi Lal Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 7. Mrs Kiran Gurjar (Co-Borrower) W/o Hem Pal Fagna 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan. 8. Mr Narendran Gurjar (Co-Borrower) S/o Mr Pursotam Gurjar 86, Nagar Nigam Road Gurjaro Ka Mohalla, Sanganer Bazar Jaipur 302029 Rajasthan	05.02.20	Rs 4,10,88,443/- (Rupees Four-Crore Ten-Lacs Eighty-Eight Thousand Four-Hundred & Forty- Three Only) being the aggregate of the amount's due and payable as on 26.02.2023	Property 1 : Property Schedule: Shop No. 54, 55, 56, 57, 58, 59, Scheme No. 1, Printers Colony at Sanganer, Jaipur 302029. Area of Plot : 166.62 sq yards, Type : Commercial, Owner: Shri Mukesh Fagna, Shri Bhag Chand Fagna, Property 2 : Property Schedule: Plot No. 4, Diggi Malp. ira Road, Sanganer, Jaipur Area of Plot 383.33 sq yards, Type Residential, Owner Smt Sunita, Smt Gitanjali

We hereby call upon the borrowers/co- borrowers stated herein to pay us within 60 days from the date of this notice, the outstanding amount together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Assignor. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and /or any other legal provision in this regard.

Date: 04.04.2023, Sd/- For Indiabulls Asset Reconstruction Company Limited Authorised Officer Place: Sanganer, Rajasthan

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

S. NO	Name of Borrower(s) (A)	Particulars of Mortgaged property/ (les) (B)	Date Of NPA(C)	Outstanding Amount (Rs.) (D)
1	LOAN ACCOUNT NO. HLLAMAT00506578 1. GOVIND SINGH PROPRIETOR M/S GOVIND SINGH 2. SIDDHARTH SINGH 3. MANJU SINGH	RESIDENTIAL PROPERTY/ HOUSE NO. M.I.G. 973, RADHIKA VIHAR PHASE- 2 (NEAR HIGHWAY PALZA), TEHSIL AND DISTT. MATHURA - 281001	14.03.2023	Rs. 1,74,18,588.01/- (Rupees One Crore Seventy Four Lakh Eighteen Thousand Five Hundred Eighty Eight and Paise One only) as on 14.03.2023

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place:MATHURA

For Indiabulls Commercial Credit Ltd. Authorized Officer

CORRIGENDUM TO E-AUCTION SALE NOTICE DATED MARCH 23, 2023

UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

(For sale of Radius Infratel Private Limited-in-Liquidation as a Going Concern)

Liquidator of Radius Infratel Pvt Ltd-in-Liquidation had issued e-auction sale notice for Sale of Corporate Debtor as a Going Concern published in this Newspaper on March 23, 2023. The last dates for deposit of EMD and date & time of e-auction are extended as under:

Last date for Deposit of Earnest Money (EMD) Tuesday, April 11, 2023

Date and Time of e-auction Wednesday, April 12, 2023 from 03.00 PM to 04.00 PM

For detailed terms and condition of E-auction sale, refer amended Process Document available on <https://ncltauction.auctiontiger.net> and <https://www.radiusinfratel.com/Radius-Infratel-in-Liquidation.html>. For any query regarding E-auction, contact Mr. Praveen Thevar at +91-97227-78828, 079-61200531/559/594/554, E-mail ID: praveen.thevar@auctiontiger.net, nclt@auctiontiger.net

Arvind Garg Liquidator Radius Infratel Private Limited-in-Liquidation IBBI Reg. No.: IBBI/PA-003/IP-N00029/2017-2018/10189 Address: 302A Pal Mohan Plaza Karol Bagh, New Delhi-110005 Email: arvindgarg31@gmail.com, radius.arvind@gmail.com Contact No.: +91-97189 31858

Date: 04.04.2023 Place: New Delhi

IndusInd Bank

FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower/ Mortgagees/ Guarantors in particular that the Authorised Officer of IndusInd Bank Limited had taken **Physical Possession** of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

Name of the Account	Name of Mortgagors & Guarantors	Details of property	Amount as per Demand Notice & Demand Notice Date	Reserve Price	Date & time of E-Auction	Last Date of Bid Submission
				EMD Bid increase amount		
Aura Incorporated	Mr. Niraaj Sharan, Mrs. Suman, Mrs. Smita Sharan	All that piece and parcel of First floor of property bearing No. S-241 (measuring 381 sq. yards), Greater Kailash, Part-II, New Delhi. Bounded as under: North: Plot no. S-239, South: Plot no. S-243, East: Road, West: Service Lane	Rs. 5,21,87,237.99 as on 31.05.2022 together with further interest from 01.06.2022 plus cost, charges and expenses etc. thereon. Demand Notice Date: 15.06.2022	Rs. 4.75 Crores	10.05.2023	08.05.2023
				Rs. 47.50 Lacs		
				Rs. 1.00 Lacs		

Name and contact details of Authorised Officer- Yatendra Kumar, Mobile No. 9990789379, E-mail ID: kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected strictly as per the date & time given by Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline No. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankauctions.com and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002

The borrower / guarantors /mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 04.04.2023 Place: New Delhi Authorised Officer, IndusInd Bank Ltd.

PUBLIC NOTICE

In the property tax records of Municipal Corporation Gurugram, for the I.D. No. 1C88E8A2, whose address is 45A, GF, Sector 48, Gurugram, Smt. Mala Tiwari has applied for the transfer/change of its ownership. This unit, according to our records, is presently registered in the names of Mr. Mahavir Tewari & Smt. Shanti Tewari. Mr. Mahavir Tewari s/o Sh. Ram Naresh Tewari died on 06.05.2021 & Smt. Shanti Tewari w/o Sh. Ram Naresh Tewari has died on 02.07.2018. Thereafter Mr. Mahavir Tewari's wife Smt. Mala Tiwari has applied for the change of ownership by presenting the copy of the affidavits as evidence.

If any person has any objection in registering the name of Smt. Mala Tiwari w/o Mahavir Tewari to the above-mentioned property / building / I.D. (1C88E8A2), then he can submit his objection to the undersigned within 30 days of this publication. If no objection is received in this office within 30 days, then the above-mentioned property will be transferred as per the application, for which Municipal Corporation will not be responsible. Stay informed.

MCG/ITO-IV/2023/5982 (dated 31/03/2023)Zonal Taxation Officer-IVMunicipal Corporation, Gurugram

Bharat Nirman through Rural Roads

Chief Engineer (Kangra Zone) HPPWD Dharanashala H.P., 176215

BHARAT NIRMAN

UNDER PRADHAN MANTRI GRAM SADAK YOJANA (PMGSY)

e-Procurement Notice

The Chief Engineer (Kangra Zone) HPPWD Dharanashala-176215 on behalf of Governor of Himachal Pradesh invites the item rate bids in electronic tendering system for construction of roads under Pradhan Mantri Gram Sadak Yojana (Regular) in the District of Chamba as detailed in the Table below from the eligible contractors registered with HPPWD/CPWD/P&T, Railways/other state govt's/Central Govt agencies. Non-registered bidders may submit bids, however, the successful bidders must get registered in appropriate class with appropriate authorities before signing the contract.

Division	Package No	Name of the Work	Estimated Cost (Rs Lakh)		Total Cost (Rs Lakh)	Period of Completion (Months)	Bid Security (Rs Lakh)
			Construction	Maintenance			
1	2	3	4	5	6	7	8
Tissa	HP-02-334	Balance work for the Construction of Kahel Chhatrai Jungar Road Km 0/0 to 4/300 under PMGSY (Batch-II)	227.24	25.89	253.13	9	5.07

Other details can be seen in the bidding document. The Employer shall not be held liable for any delays due to system failure beyond its control. Even though the system will attempt to notify the bidders of any bid updates, the Employer shall not be liable for any information not received by the bidder. It is the bidders' responsibility to verify the website for the latest information related to the tender.

Submission of all physical documents will be accepted only up to or before the time and date of submission of bids. No physical documents will be accepted after the closing date and time of submission of bids.

Last Date/ Time and place for receipt of bids through e-procurement : Bids can be submitted online from Date 06 Month 04 Year 2023 to Date 26 Month 04 Year 2023 upto 1700 Hours and will be opened on Date 27 Month 04 Year 2023 at 1130 Hours in the office of Superintending Engineer, 7th Circle, HPPWD, Dalhousie. For further details please log on to <https://pmgsytendership.gov.in>

The undersigned has failed to extend or cancel the bids without declaring any reasons there-of.

Chief Engineer, Kangra Zone, H.P.P.W.D, Dharanashala-176215 Fax: 011892-223100, Tel: 011892-224948

IndiaShelter

Home Loans

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: WZ-112, Second Floor, Meenakshi Garden, Tilak Nagar, Near Subhash Nagar Metro station, New Delhi-110018.

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and guarantor(s) or their legal heir/s representatives that the below described immovable property's mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 06 MAY 2023 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 05 MAY 2023 till 5 PM at Branch/Corporate Office: WZ-112, Second Floor, Meenakshi Garden, Tilak Nagar, Near Subhash Nagar Metro station, New Delhi-110018.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice	Type of Possession (Under Constructive/ Physical)	Reserve Price (Rs.)	Earnest Money (Rs.)
HL11CHLONS 000005030389 /AP-10054291	1. Mr./ Mrs. Pushpa W/o Pradeep 2. Mr./ Mrs. Pradeep	10.11.2022 Rs. 696147.84/- (Rupees Six Lakh Ninety Eight Thousand One Hundred Forty Seven Paise Sixty Four Only) as on 10.11.2022	Symbolic POSSESSION	Rs. 5,00,000/- (Rupees Five Lakh Only)	Rs. 50,000/- (Rupees Fifty Thousand Only)

Description of Property: All Piece And Parcel Of Vacant Residential Plot Measuring 55sq Yards I.E., 45.98 Sq Mtr, Kharsa No 364, Christian Nagar Bagu, Hadbast Gram Mavai, Pargana Loni, Tehsil & Distt Ghazibaad.(Hereinafter Referred As "Said Property"). BOUNDARY:- East : Land Seller (West: Land Vacant North: Road 12ft South : Land Seller

Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office:WZ-112, Second Floor, Meenakshi Garden, Tilak Nagar, Near Subhash Nagar Metro station, New Delhi-110018.between 10.00 a.m. to 5.00 p.m. on any working day.
2) The immovable property shall not be sold below the Reserve Price.
3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be returned to the successful bidder after auction.
4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
5) The prospective bidders can inspect the property on 02.03.2023between 11.00 A.M and 5.00 P.M with prior appointment.
6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
9) The above sale shall be subject to the final approval of ISFC. Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and in the prescribed tender form.
12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale with or without any prior notice.
14) Interested bidders may contact Mr. Ajay Chhabra & Mr.Pankaj Kumar Mob- 9541385413/9990295911 during office hours (10.00AM to 6.00 PM).

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Date: 04.04.2023 Place: DELHI

For India Shelter Finance Corporation Ltd. Authorised officer Mr. Ajay Chhabra & Mr.Pankaj Kumar Mob- 9541385413/9990295911

SHRIRAM HOUSING FINANCE

Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100; Website: <http://www.shriramhousing.in>

Registered Of: Office No.123, Angappa Naicken Street, Chennai-600 001; Branch Office: Plot No. 245 & 246, 2nd Floor,Omkaram Tower , Hanuman Nagar – D, Amarपाल Marg Vaishali Nagar, Jaipur Rajasthan – 302021

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to The Shriram Housing Finance Limited, The Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 21-04-2023 between 11:00 a.m. to 1:00 p.m. for recovery of the balance due to "The Shriram Housing Finance Limited" from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Description of Property	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
1. Mrs. Monu Kanwar w/o Mr. Nemsingh Rajpurohit Address:- Jeewandas Ji Ka Kua, Nagauri Gate, Jodhpur, Rajasthan 342001	Demand Notice dated 14.04.2022 Rs. 26,88,915/- (Rupees Twenty-six Lakh Eighty-eight Thousand Nine Hundred Fifteen Only) as on 22.03.2022 in respect of Loan Account No. SHLHJDP00000114 with further interest as mentioned hitherto and incidental expenses, costs etc.	Plot no. 75, Kharsa No. 10302, Village- Nandri, Tehsil and District- Jodhpur, Rajasthan 342001.	Bid Increment: Rs. 10,000/- and in such multiples.	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME- AXIS BRANCH- BANDRA KURLA COMPLEX, MUMBAI	21st April 2023	Customer Care No. 022 - 40081572.
2. Mr. Nemsingh Rajpurohit s/o Mr. GS Rajpurohit, Address:- Jeewandas Ji Ka Kua, Nagauri Gate, Jodhpur, Rajasthan 342001	Loan Account No. SHLHJDP00000114 with further interest as mentioned hitherto and incidental expenses, costs etc.	Admeasuring:- 30 X 60 = 1800 sq. feet (200 Sq. Yards). Surroundings: North –Plot No. 74, South- Plot No. 76, East- Plot No. 72, West- Road wide 25 feet.	Rs. 3,00,000/- (Rupees Three Lakh Only)	BANK NAME- AXIS BRANCH- BANDRA KURLA COMPLEX, MUMBAI	Time: 11.00 a.m. to 01.00 p.m.	Virendra Singh Rathore +91- 9166346933, Hitesh Soni +91- 9828230007
	Date of Possession & Possession Type 25.11.2022 Physical Possession Encumbrances Known Not Known		Last date for submission of EMD : 19-04-2023 between 10:00 a.m. to 5:00 p.m.	NO - Current Account No 911020045677633 I F S C C O D E - UTIB00000230	Property Inspection Date: 13/04/2023 Time 11.00 a.m. to 04.00 p.m.	

For detailed terms and conditions of the sale, please refer to the link <http://shriramhousing.in/e-auction-Residential> provided in the Shriram Housing Finance Limited website.

Place : Jodhpur Date : 04-04-2023

Sd/- Authorised Officer Shriram Housing Finance Limited

